

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Appointment of Principal Judge/Additional Judge, Family Courts.
Reference: Letter No. 70931/RG/GS, dated 14-11-2025 from Registrar General
High Court of Jammu and Kashmir and Ladakh.

Government Order No: 17416 - JK(LD) of 2025.
Dated. 20 - 11- 2025.

In supersession of Government Order No. 4160-JK(LD) of 2023 dated 01-05-2023 and on the recommendations of High Court of Jammu and Kashmir and Ladakh, sanction is hereby accorded to the appointment of following Judicial Officers as Principal Judge/Additional Judge, Family Courts in terms of section 4(1) of the Family Courts Act, 1984:

- i. Ms. Sandeep Kour, District Judge as Principal Judge, Family Court Jammu;
- ii. Preet Simran Kour, 4th Additional District and Sessions Judge, Srinagar as Additional Judge, Family Court Srinagar.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government.

Dated.20-11-2025.

No: Law-Jud/8/2022-10.

Copy to the:

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
2. Commissioner/Secretary to Government, General Administration Department.
3. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu.
4. Principal Secretary to the Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, Jammu.
5. Concerned Judicial Officers for compliance.
6. Director, Archeology, Archives and Museums, J&K, Jammu.
7. I/C Website, Department of Law, Justice & P.A.
8. Government Order File.
9. Concerned File.

(Ashish Gupta)
Special Secretary to Government

(Signature)